

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 490/TT/2019

- Subject** : Truing up of tariff of the 2014-19 period and determination of tariff of the 2019-24 period in respect of the 125 MVAR Bus Reactor at 400/200 kV Rajgarh Sub-station along with associated bays at Rajgarh Sub-station in the Western Region
- Date of Hearing** : 28.7.2020
- Coram** : Shri I.S Jha, Member
Shri Arun Goyal, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : MPPMCL and 12 others
- Parties Present** : Shri A.K. Verma, PGCIL
Shri S.S. Raju, PGCIL
Shri B. Dash, PGCIL
Shri Abhay Choudhary, PGCIL

Record of Proceedings

The matter was heard through video conference.

2. The representative of the Petitioner submitted that the instant petition is filed for truing up of the transmission tariff of the 2014-19 period and determination of transmission tariff of the 2019-24 period for the 125 MVAR Bus Reactor at 400/200 kV Rajgarh Sub-station along with associated bays at Rajgarh. The instant asset was put into commercial operation during the 2009-14 tariff period. The Commission allowed the tariff for the 2014-19 period vide order dated 24.4.2016 in Petition No. 400/TT/2014. He submitted that the trued up Additional Capital Expenditure (ACE) of ₹58.72 lakh for the 2014-19 period has been claimed in the instant petition. He submitted that the ACE of ₹58.72 lakh is beyond the cut-off date of 31.3.2015 and that the reasons for the same have been submitted in the petition and no ACE is being claimed for the 2019-24 period. He further submitted that reply to Commission's Technical Validation letter has been filed vide affidavit dated 4.5.2020 and rejoinder to the reply of MPPCL has been filed vide affidavit dated 13.7.2020. He prayed that the tariff may be allowed as claimed in petition.



3. After hearing the Petitioner, the Commission reserved the order in the matter.

By order of the Commission

Sd/-
(V. Sreenivas)
Dy. Chief (Law)

